

National Company Law Tribunal

Allahabad Bench

CP No. 24/ALD/2017

CA No. 159/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017

NAME OF THE COMPANY: JEKPL Ltd.

SECTION OF THE COMPANIES ACT: 60CS) of I & B Code, 2016.

Sl. NO.	Name	Designation	Representation	Signature
1.	MR. ANURAG KHANNA	SR. ADV.	EXPORT-IMPORT BANK OF INDIA - APPLICANT	Surjan adhwani
2.	MS. GUNJAN JADWANI	ADV.		
3.	Mr. Nesar Ahmed	PCS	R.P.	Kashyap
4.	Mr. Anil Kumar			
5.	Mr. Sarvesh Kashyap			

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Sh. Anurag Khanna alongwith Ms. Gunjan Jadwani, Advocates for the applicant EXIM Bank. Sh. Nesar Ahmad alongwith Sh. Anil Kumar and Sh. Sarvesh Kashyap on behalf of the RP in JEKPL Ltd.

Ld. Counsel appearing for the applicant EXIM Bank seeks time to file rejoinder within a day or two. Hence, the liberty is granted. A copy thereof be provided to the counsel for the opposite party and to the RP.

Sh. Nesar Ahmad PCS appearing for the RP points out that the RP being aggrieved with this court's interim order dated 22nd August, 2017 has preferred an appeal before the Hon'ble NCLAT which is now subjudice and the matter is likely to be listed on 11th September, 2017. Therefore, the next date for the hearing to be fixed thereafter.

Keeping in view of this situation, the case is adjourned for filing rejoinder by serving advance copy to the opposite party and for further hearing in the matter on 15th September, 2017.

Dated: 08.09.2017

Sd
Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash